

minimum irrigation works to be undertaken promptly in such areas.

- (3) To draw up a broad outline of development of irrigation of all types for achieving self-sufficiency in cereals and for maximising the production of other crops and to make a broad assessment of the funds required for the purpose.
- (4) To examine the adequacy of water supply in major irrigation projects.
- (5) To examine the administrative and organisational set up for the planning, execution and operation of irrigation works, particularly with a view to the speedy completion of projects and reduction of their gestation period.
- (6) To suggest criteria for the sanctioning of irrigation projects ; and
- (7) To examine any other matter incidental or related to the development of irrigation in the country and make suitable recommendations.

Twelfth Annual Convention of National Federation of Indian Railwaymen

8451. SHRI S. K. TAPURIAH :
SHRI HIMATSINGKA :

Will the Minister of FINANCE be pleased to state :

(a) Whether Government's attention has been drawn to the proceedings of the 12th Annual Convention of the National Federation of Indian Railwaymen held in Waltair in which a demand was made for the replacement of the present formula of granting dearness allowance by a scheme in which dearness allowance can be linked directly with the cost of living by setting up a Third Pay Commission, and for certain changes under the structure of the Joint Consultative Machinery ;

(b) If so, the arguments which were advanced by that Federation in support

of this and other demands made by them; and

(c) Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). A copy each of the following documents has been received from the Ministry of Railways :—

- (i) Resolutions adopted by the Annual General Body Meeting of the National Federation of Indian Railwaymen held at Waltair on 12th-13th April, 1969.
- (ii) Speech by the President of National Federation of Indian Railwaymen;
- (iii) Report on 12th Annual Convention of National Federation of Indian Railwaymen.

In their resolutions the General Body have *inter alia* demanded the setting up of a Pay Commission—preferably an exclusive one for Railwaymen—the terms of which be determined in consultation with the N. F. I. R. They have also demanded a separate forum for the Railways in the Joint Consultative Machinery.

The setting up of the Pay Commission has been demanded mainly on the ground that the wage structure of the employees has remained static for the last 10 years. It has been claimed that besides other numerous problems concerning the pay structure the solution of which cannot be postponed any further, insufficient compensation for price rise has eroded the real earnings of employees.

A separate forum for railways has been suggested on the ground that it is neither desirable nor expedient to form a National Council consisting of both the administrative services as well as industrial services. Even as an industry, Railways stand apart from the various branches of Government services, the working conditions being totally different from those in other departments.

(c) So far as the setting up of a pay commission is concerned, Government consider that the time is not yet opportune

for the appointment of a Commission. As regards the changes suggested in the J. C. M., Government do not consider it necessary to make any changes in the J. C. M. as, like other departments, the Railways have a departmental council for problems affecting them. Besides, the railway employees have got the added facility of the continuance of a permanent negotiating machinery.

Import of Pleasure Speed Boat by Chairman, Bombay Port Trust

8452. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) whether the Collector of Customs, Bombay, has objected to the import of a pleasure speed boat made of fibre glass by the Chairman, Bombay Port Trust, and has ordered the re-export of the speed boat;

(b) the circumstances in which the speed boat was imported and at what price;

(c) whether any action has been taken against him for the breach of import regulations ; and ?

(d) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) A speed boat made of fibre glass was brought in by a food ship from U. S. A. as part of the ship's equipment. As the boat was found to meet the requirements of Bombay Port Trust for patrolling and inspection work in the harbour, the Additional Chief Engineer Port Trust, purchased the boat for Rs. 30,000/- for the use of the Port Trust and cleared the same on payment of Customs duty and on production of a Customs Clearance Permit issued by Import Trade Control authorities.

(c) As a Customs Clearance Permit was produced, there was no breach of import regulations.

(d) Does not arise in view of reply to part (c) above.

इन्दौर में फर्मों से बकाया आय-कर

8453. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने का कृपा करेंगे कि :

(क) मध्य प्रदेश के इन्दौर जिले में ऐसी कितनी कम्पनियां हैं जिनसे आय-कर की बकाया रकम वसूल करनी है ;

(ख) इस समय इन्दौर में व्यक्तियों, फर्मों आदि से आय-कर की कितनी बकाया राशि वसूल की जानी है ; और

(ग) इसको वसूल करने के लिये क्या कार्यवाही करने का प्रस्ताव है ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरार जी देसाई) : (क) से (ग). अपेक्षित सूचना एकत्र की जा रही है और यथा शीघ्र मदन की मेज पर रख दी जाएगी।

नये जीवन बीमा प्रस्तावों के लिये पालिसियों का जारी किया जाना

8454. श्री चन्द्र शेखर सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली और नई दिल्ली में 31 मार्च, 1969 को समाप्त होने वाले वर्ष में हुए जीवन बीमा व्यापार के नये मामलों में से कितने प्रस्तावों के बारे में अब तक पालिसियां तैयार नहीं की गईं ;

(ख) कितने प्रस्ताव अभी तक अन्तिम निर्णय लिये जाने के लिये विचाराधीन हैं ;

(ग) क्या इन प्रस्तावों को 31 मार्च, 1969 को या इससे पूर्व तैयार हुआ समझा जायेगा ताकि सम्बद्ध पालिसी-होल्डर वर्ष 1968-69 के लिये बोनस के अधिकारी हो सकें ; और

(घ) 31 मार्च, 1969 तक प्राप्त प्रस्तावों